



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.61/2444/2020

This the 26th day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

Dr. Saba Choudhary,
age 30 years, D/o. Abdul Rashid,
R/o. 705, Defodil Ansal
Grace Apartments, Sanik Colony,
Jammu.

...Applicant

(Mr. Abhinav Sharma, Advocate for the applicant)

Versus

1. State of J&K, through
Commissioner/Secretary,
Health and Medical Education Department,
J&K Govt. Civil Secretariat, Jammu.
2. Principal, Govt. Medical College,
Jammu.
3. Director, Health Services,
Jammu.

...Respondents

(Mr. Amit Gupta, Additional Advocate General for respondents)

Ο R D E R (ΟΡΑΛ)



Hon'ble Mr. Rakesh Sagar Jain, Member (J):

Learned counsel for the applicant submits that the OA can be disposed of by directing the respondents to consider and dispose of the maternity leave application filed by the applicant in accordance with the rules and regulations along with release of salary to which she is entitled during the maternity leave.

2. Looking to the limited prayer of the learned counsel for the applicant, the OA is disposed of by directing the respondents to consider and dispose of the maternity leave application of the applicant in accordance with the rules and regulations within a period of four weeks from the date of receipt of a copy of this order by way of a reasoned and speaking order under intimation to the applicant. The respondents are also directed to consider and release the salary arrears of the applicant, if any, due to the applicant in accordance with law, in case the application for maternity



leave is considered favourably in favour of the applicant. It may be noted that we have not expressed any opinion on the merits of the case.

3. The Original Application is disposed of as above. No order as to costs.

(Anand Mathur)
Member (A)

“SA”

(Rakesh Sagar Jain)
Member (J)